

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **26th** day of **AUGUST, 2020**.

ORIGINAL APPLICATION NO. 330/390/2020

HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)

1. Anoop Singh, S/o of Shri Chandra Pal, aged about 24 years House No 144 Nehru Nagar, GT Road, PO-Etah District –Etah, Pin – 2070001 (UP).
.....Applicant

VERSUS

1. Union of India through the Secretary of Defence, Ministry New Delhi.
2. The Director General of Supp. & Transport (ST-12) Quarter Master General 'Branch Integrated HQ of MOD (Army) New Delhi-11015.
3. The Head Quarter Central Command (ST) 900496
4. The Officer Commanding, 45 Company Army Service Corps (Supply) Type B PIN 905045
.....Respondents

Advocate for the Applicants : Shri S K Singh Vasisht

Advocate for the Respondents : Smt L P Tiwari

ORDER

This O.A. has been filed before this Bench during the period of Unlock-3.

2. I have joined this Single Bench on line through Virtual Conferencing facility.
3. Shri S.K. Singh Vashisth, Advocate has appeared on behalf of applicant in Court and Shri L.P Tiwari, Advocate has appeared on behalf of all the respondents on advance notice, online.
4. Heard learned counsel for the parties on admission and perused the record.
5. Learned counsel for the applicant submits that 16 vacancies for the post of Fireman (Civilian) were advertised by the respondent No.4. The applicant appeared in the selection process and was declared successful candidate and an appointment letter was issued to him on 7.4.2020. The copy of the appointment letter has been filed with O.A. as Annexure A-2. In the appointment letter, the date of joining was mentioned as 20.4.2020. However, in the last paragraph of the aforesaid letter, it was mentioned that due to lockdown and stoppage of public

transportation, the date of joining is changed and it will be communicated to the candidates shortly.

6. The grievance of the applicant is that no joining date has been fixed by the respondents till date and the applicant is still waiting to join his service.

7. Learned counsel for the applicant further submits that applicant has filed a representation on 16.6.2020 (Annexure A-5), which is pending consideration before the respondents and the applicant will be satisfied if a direction is issued to the respondent concerned to decide his representation dated 16.6.2020 in a time bound manner by a reasoned and speaking order.

8. Learned counsel for the respondents has no objection to this limited prayer made by the learned counsel for the applicant.

9. In view of the above, no fruitful purpose will be served by keeping this OA pending and it is finally disposed of at the admission stage with the direction to the respondent No.2/competent authority to decide the representation dated 16.6.2020 with a reasoned and speaking order in accordance with law, within a period of two months from the date of receipt of certified copy of this order and to communicate the decision to the applicant.

10. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

No order as to cost.

**(JUSTICE VIJAY LAKSHMI)
MEMBER-J**

RKM